

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No.11058/2020

TANUJ DHAWAN

Petitioner(s)

VERSUS

COURT IN ITS OWN MOTION

Respondent(s)

Date : 30-04-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Petitioner-in-person

For Respondent(s)

Mr. Tushar Mehta, SG
Mr. B.V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Application seeking permission to appear and argue-in-person is allowed.

Heard the petitioner-in-person.

The grievance of the petitioner is that because of lock-down, the children are unable to interact with their parents even though they have visitation rights for the purpose.

If they have visitation rights, we suggest that electronic contact instead of physical visits can be substituted in these times. The parties can arrive at a mutually acceptable arrangements in this behalf. If there is an aggrieved party, the same can approach the Family Court.

With the aforesaid observation, the Writ Petition is disposed of.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

